AURANGABAD BENCH

SITTING LIST W.E.F. 8th SEPTEMBER 2025
(Partial Modification w.e.f. 06.10.2025)

Sr. No.	Sitting	Assignment
1	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI** AND **The Hon'ble Shri Justice HITEN SHAMRAO VENEGAVKAR** (DIVISION BENCH – 1) (COMMERCIAL APPELLATE DIVISION BENCH)	For admission, hearing, order matters and applications therein: (A) All Public Interest Litigation. (B) Civil Writ Petitions from the year 2023 onward. (C) Letter Patent Appeals. (D) All Direct and Indirect Tax Appeals. (E) All Appeals under section 13 of the Commercial Courts Act, 2015. (F) All Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench. (G) All Applications under section 482 of Cr. P.C./528 of BNSS, of the year 2025. (H) All Criminal Contempt Petitions pertaining to Division Bench.
2	The Hon'ble Shri Justice **R. G. AVACHAT** AND **The Hon'ble Shri Justice ABASAHEB DHARMAJI SHINDE** (DIVISION BENCH – 2)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2019 to 2022 (B) All Writ Petitions pertaining to Caste/Tribe Scrutiny matters. (C) All Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal. (D) All Writ Petitions relating to Tax Laws.

3	The Hon'ble Shri Justice **N. B. SURYAWANSHI** AND **The Hon'ble Smt. Justice VAISHALI NIMBAJIRAO PATIL-JADHAV** (DIVISION BENCH – 3)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2016 to 2018. (B) All First Appeals . (C) All Family Court Appeals. (D) All Civil Contempt Petitions pertaining to Division Bench. (E) All Civil matters pertaining to Division Bench, not assigned to other Courts. (F) All Criminal Writ Petitions pertaining to Division Bench.
4	The Hon'ble Shri Justice **SANDIPKUMAR C. MORE** AND **The Hon'ble Shri Justice MEHROZ K. PATHAN** (DIVISION BENCH – 4)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2015. (B) All Criminal Appeals. (C) All Applications u/s 482 of Cr. P.C./528 of BNSS, up to the year 2024. (D) All Criminal matters pertaining to Division Bench, not assigned to other Court.
5	The Hon'ble Shri Justice **K. C. SANT** (SINGLE BENCH – 1)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2012. (B) First Appeals from the year 2023 onward. (C) All Civil work pertaining to Single Bench not assigned to other Courts.

6	The Hon'ble Shri Justice **ARUN R. PEDNEKER** (SINGLE BENCH – 2)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2023 onward. (B) All Second Appeals from the year 2016 onward.
7	The Hon'ble Shri Justice **S. A. DESHMUKH** (SINGLE BENCH – 3)	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail.
8	The Hon'ble Shri Justice **ABHAY S. WAGHWASE** (SINGLE BENCH –4)	For admission, hearing, order matters and applications therein: (A) All Criminal Appeals against acquittal of ODD years. (B) First Appeals from the year 2021 to 2022.
9	The Hon'ble Shri Justice **R. M. JOSHI** (SINGLE BENCH –5)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2019 to 2022. (B) First Appeals from the year 2006 to 2012. (C) All Arbitration matters pertaining to Single Bench.
*10	The Hon'ble Shri Justice **SHAILESH P. BRAHME** (SINGLE BENCH – 6)	For admission, hearing, order matters and applications therein: (A) All Second Appeals from the year 1998 to 2015. (B) First Appeals from the year 2017 to 2020. (C) All Appeals from Orders.

11	The Hon'ble Shri Justice **ABHAY J. MANTRI** (SINGLE BENCH – 7)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of the year 2013 and 2014. (B) First Appeals up to the year 2005. (C) Second Appeals up to the year 1997. (D) All Criminal Appeals against conviction of ODD years as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein. (E) Criminal Revision Applications of ODD years.
12	The Hon'ble Shri Justice **NEERAJ P. DHOTE** (SINGLE BENCH – 8)	For admission, hearing, order matters and applications therein: (A) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail. (B) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are in Jail and connected appeals arising out of same judgments and all applications therein.
13	The Hon'ble Shri Justice **SACHIN S. DESHMUKH** (SINGLE BENCH – 9)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2015 to 2018. (B) All Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS of ODD years. (C) All Criminal Revision Applications of EVEN years.

14	The Hon'ble Shri Justice **AJIT B. KADETHANKAR** (SINGLE BENCH – 10)	For admission, hearing, order matters and applications therein: (A) All Civil Revision Applications. (B) First Appeals from the year 2013 to 2016 (C) All Civil Contempt Petitions (Single Bench).
*15	The Hon'ble Shri Justice **SUSHIL M. GHODESWAR** (SINGLE BENCH – 11)	For admission, hearing, order matters and applications therein: (A) All Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS of EVEN years. (B) All Criminal Appeals against conviction of EVEN years as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein. (C) All Criminal Appeals against acquittal of EVEN years. (D) All Criminal matters pertaining to Single Bench not assigned to other Courts.

NOTE

(1) The matters/cases, wherein Apex Court had passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizenz/Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in jail, be given priority.

(3) The **Hon'ble Shri Justice K. C. SANT** is appointed to hear and decide matters under the Bank Regulation Act, 1949.

(4) **The Hon'ble Shri Justice R. M. Joshi** is appointed to hear and decide the applications/appeals under the Arbitration and Conciliation Act, 1996.

*** INDICATES PARTIAL MODIFICATION AT SR. NOS. 10 AND 15**

High Court, Appellate Side	)	By Order
Bombay.	)	
	)	Sd/-
Date : 1st October 2025	)	(H. M. Bhosale) Registrar (Judicial-I)